

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI K.N. CHARY, JUDICIAL MEMBER**

**ITA No. 6970/Del/2018  
Assessment Year : 2009-10**

<b>S.S. Kothari Mehta &amp; Co., Plot No. 68, 1<sup>st</sup> Floor, Okhla Industrial Area, Phase-III, New Delhi- 110020 PAN-AABFS6730L</b>	<b>Vs.</b>	<b>JCIT, Range-37, New Delhi</b>
(Appellant)		(Respondent)

**ITA No.5827/Del/2018  
Assessment Year : 2014-15**

<b>S.S. Kothari Mehta &amp; Co., Plot No. 68, 1<sup>st</sup> Floor, Okhla Industrial Area, Phase-III, New Delhi-110020 PAN-AABFS6730L</b>	<b>Vs.</b>	<b>JCIT, Range-61, New Delhi</b>
(Appellant)		(Respondent)

Appellant by : None  
Respondent by : Shri. M. Baranwal, Sr. DR  
Date of hearing : **17.02.2021**  
Date of pronouncement : **17.02.2021**

**ORDER****PER G.S. PANNU, VP :**

These appeals by the assessee for the assessment years 2009-10 and 2014-15 are directed against the order of learned CIT(A), Delhi dated 31.08.2018 and 26.06.2018 respectively.

2. None appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide its letter dated 10.02.2021, received through email, has requested for withdrawal of the appeals and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee.

5. In the result, the appeals of the assessee are dismissed.

Above decision was announced on conclusion of Virtual Hearing on 17.02.2021.

***Sd/-***  
**(K.N. CHARY)**  
**JUDICIAL MEMBER**

***Sd/-***  
**(G.S. PANNU)**  
**VICE PRESIDENT**

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar